

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.714 OF 2004

ALLAHABAD THIS THE 14TH DAY OF DECEMBER 2007

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J

Raj Pati Ram,
Son of Late Dev Narain aged about 63 yrs,
Retired Office Supdt. (I), Commercial,
DRM's Office, N. Rly Moradabad Division R/o Village
Basani-Besenpur, Post Basani, District-Varanasi.

.....Applicant

By Advocate : Sri Sudama Ram

Versus

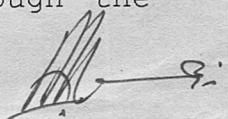
1. Union of India through General Manager,
Northern Railway, Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway, Moradabad.
3. Sr. Divisional Commercial Officer,
Northern Railway, DRM's Office,
Moradabad.
4. General Manager,
North Central Railway,
Headquarters Office, Allahabad.

.....Respondents

By Advocate : Sri A. Tripathi

O R D E R

Having regard to the earlier order passed the learned counsel for the respondents was directed to secure the records. The Learned counsel for the respondents after taking instructions from the department, produced the records for perusal of the court. On perusal of the records I permitted the learned counsel for the applicant to go through the



Service records of the applicant. After going through the Service Records of the applicant learned counsel for the applicant submits that the relief sought for by the applicant does not survive for consideration in so far as the relief no.1 is concerned. As regards relief no.2 is concerned, the waiting period of 53 days, he said that there is no communication subsequent to the order passed on 08.09.2003. With regard to this the learned counsel for the respondents submits based on the records the respondents have taken the decision, with regard to the same letter dated 28.03.2006 is on record. On perusal of the same, it is clear that the respondents have passed the order with regard to 53 days period of wait of the applicant and the payment is also made to the applicant. But, however, having regard to the statements made by the applicant's counsel, it is just and proper to communicate this order to the applicant within a period of four weeks from today. In view of this, the OA does not survive for consideration, as the reliefs sought for by the applicant requires no further consideration.

2. Accordingly, this OA is dismissed. No Costs.



Member-J

/ns/